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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 1174/2018

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**Reserved on: 29<sup>th</sup> October, 2018**

**Pronounced on: 12<sup>th</sup> November, 2018**

PR. COMMISSIONER OF INCOME TAX -4, ..... Appellant  
Through: Mr. Asheesh Jain, Sr. Standing Counsel  
for Income Tax Department.

versus

INTERNATIONAL COAL VENTURES PVT. LTD. .... Respondent  
Through: Mr. Aneesh Mittal, Advocate.

**CORAM:**

**HON'BLE MR. JUSTICE SANJIV KHANNA**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**SANJIV KHANNA, J.**

Having considered the order passed by the Commissioner of Income-tax (Appeals) and the questions raised, we deem it appropriate to issue notice to the respondent-assessee for due consideration of the issue.

Issue notice to respondent by all modes, returnable on 21<sup>st</sup> January, 2019.

**SANJIV KHANNA, J.**

**ANUP JAIRAM BHAMBHANI, J.**

**NOVEMBER 12<sup>th</sup>, 2018**

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